

IN THE COURT OF DR. SUGANDHA AGGARWAL, DUTY ADDITIONAL SESSIONS JUDGE-01  
(WEST), TIS HAZARI COURTS, DELHI.

FIR No. 793/2020

PS: Ranhola

U/s: 376/506 IPC

State Vs. Rupesh Yadav

04.09.2020

Fresh bail application received. Be checked and registered.

The undersigned has been appointed as Duty Additional Sessions Judge, vide Circular/Duty Roster dated 31.08.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

The matter is taken up for hearing through Video Conferencing today in view of the guidelines passed by the Hon'ble High Court vide office order no. 26/DHC/2020 dated 30.07.2020.

This is an application for regular bail moved U/s 439 Cr. P.C. on behalf of applicant/accused Ramesh Yadav.

Present: Ms Suchitra Singh Chauhan, Ld. Additional Public Prosecutor for the State.

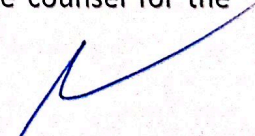
Sh. Pranay Abhishek, Ld. counsel for the applicant/accused has joined the proceedings through video conference.

Reply of IO be called for the next date of hearing.

The present case involved offence under section 376 IPC. Hence, I deem it essential to serve notice upon the victim before deciding the present application.

Let notice be issued to the victim through IO/SHO concerned for the next date of hearing.

Be listed for consideration on the present application on 09.09.2020 before concerned duty ASJ. Date is given as per the convenience of the counsel for the applicant/accused.

  
(Sugandha Aggarwal)

Duty Additional Sessions Judge-01, West

Special Court Under the POCSO Act,

THC, Delhi.04.09.2020

IN THE COURT OF DR. SUGANDHA AGGARWAL, DUTY ADDITIONAL SESSIONS  
JUDGE-01 (WEST), TIS HAZARI COURTS, DELHI.

Bail Application No. 1942

FIR No. 176/2020

PS: Nihal Vihar

U/s: 392/397/336/34 IPC & 25/54/59 Arms Act

State Vs. Sajjan Shukla

04.09.2020

Fresh bail application received. Be checked and registered.

The undersigned has been appointed as Duty Additional Sessions Judge, vide Circular/Duty Roster dated 31.08.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

The matter is taken up for hearing through Video Conferencing today in view of the guidelines passed by the Hon'ble High Court vide office order no. 26/DHC/2020 dated 30.07.2020.

This is a third application for regular bail moved U/s 439 Cr. P.C. on behalf of applicant/accused Sajjan Shukla.

Present: Ms Suchitra Singh Chauhan, Ld. Additional Public Prosecutor for the State.

Sh. Ravinder Kumar Gupta, Ld. counsel for the applicant/accused has joined the proceedings through video conference.

Reply of IO be called for the next date of hearing.

It is informed by the counsel for the applicant/accused that charge sheet in the present matter has been filed, but the same has not been committed.

Hence, the present application be listed along with the main judicial file on **07.09.2020** before concerned duty ASJ. File be summoned for the next date of hearing.

  
(Sugandha Aggarwal)

Duty Additional Sessions Judge-01, West

Special Court Under the POCSO Act,

THC, Delhi.04.09.2020



**IN THE COURT OF DR. SUGANDHA AGGARWAL, DUTY ADDITIONAL SESSIONS  
JUDGE-01 (WEST), TIS HAZARI COURTS, DELHI.**

**Bail Application No. 1828**

**FIR No. 123/2020**

**PS: Anand Parbat**

**U/s: 452/341/354-B/332/506/509/34 IPC**

**State Vs. Sunny**

04.09.2020

The undersigned has been appointed as Duty Additional Sessions Judge, vide Circular/Duty Roster dated 31.08.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

The matter is taken up for hearing through Video Conferencing today in view of the guidelines passed by the Hon'ble High Court vide office order no. 26/DHC/2020 dated 30.07.2020.

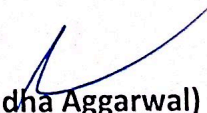
This is an application for regular bail moved U/s 439 Cr. P.C. on behalf of applicant/accused Sunny.

Present: Ms Suchitra Singh Chauhan, Ld. Additional Public Prosecutor for the State.

Sh. Deepak Maharaj, Ld. counsel for the applicant/accused has joined the proceedings through video conference.

Neither the victim is present nor any report on the notice of the victim is filed by the IO.

Matter is passed over to 12.00 Noon for filing of reply by the IO and appearance of the victim.

  
(Sugandha Aggarwal)

**Duty Additional Sessions Judge-01, West**

**Special Court Under the POCSO Act,**

**THC, Delhi.04.09.2020**

FIR no.123/2020

U/s 452/341/354(B)/323/506/509/34 IPC & 10/12 POCSO Act

PS Anand Parbat

State vs. Sunny

04.09.2020

(At 4.00pm)

**ORDER**

Present: Ms. Suchitra, Ld. Additional Public Prosecutor for the State.  
None for applicant/accused.

Ld.Counsel has moved the present application seeking regular bail of accused Sunny.

It is stated that the accused has been falsely implicated in the present case. It is further stated that co accused Jacky who is stated to be brother of accused is residing with bua of the victim. There was an FIR registered against him by the bua under section 376 of IPC. After being released in the said FIR, Jacky started living with the bua of the victim. It is stated that the allegations made in the complaint shows that all the allegations are vague in nature. There is pandemic situation and trial may take long. Hence, it is prayed that accused may be enlarged on bail.

Ld. APP for the State vehemently opposed the application, stating that allegations are grave in nature. It is stated that the earlier case filed against Jacky under section 376 IPC has no connection with the present case. The victim and accused were different in the said case as of present case.

I have heard and considered the rival contentions and have perused the record. In the present case, victims who were present in the court have given written no objection, stating that they have no objection, if accused is released on bail. However, as per facts in the complaint, both the victims were residing with their bua. Co accused

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*Suchitra*

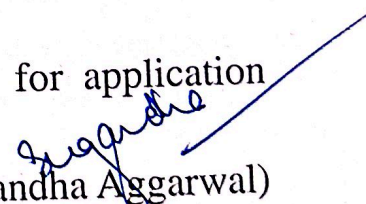


FIR no.123/2020  
U/s 452/341/354(B)/323/506/509/34 IPC & 10/12 POCSO Act  
PS Anand Parbat  
State vs. Sunny

Jacky was also residing with the bua. The present applicant is brother of Jacky who was residing in neighbourhood. It is also stated in the complaint that while misbehaving with the victim accused Sunny had threatened them and stated that he will show both of them what is rape. This points out towards motive of accused Sunny of misbehaving with the victims as victims' bua had earlier filed a case under 376 IPC against his brother Jacky. IO was present in the court along with victim. The victims were residing with bua could have been influenced by the bua or the accused for giving no objection to the bail. As per the report, co accused Jacky is absconding and is not traceable. Hence, it may be possible that victims may have been pressurized for giving their no objection. The charge sheet in the present case is yet to be filed. The allegations made against the present applicant are grave in nature. Co accused Jacky is already absconding and has not been arrested. There is a possibility that if released on bail, the present applicant may intimidate the victims and also flee away. In these circumstances, the present application is dismissed.

A copy of the order be sent to the concerned Jail Superintendent for information.

A copy of the order be sent to the Ld.Counsel for application through email.

  
(Sugandha Aggarwal)  
Duty Additional Sessions Judge-01, West,  
Special Court Under the POCSO Act,  
THC, Delhi.04.09.2020

IN THE COURT OF DR. SUGANDHA AGGARWAL, DUTY ADDITIONAL SESSIONS  
JUDGE-01 (WEST), TIS HAZARI COURTS, DELHI.

Bail Application No. 1877

FIR No. 805/2020

PS: Nihal Vihar

U/s: 354/354-A/509 IPC

State Vs. Dharamveer

04.09.2020

The undersigned has been appointed as Duty Additional Sessions Judge, vide Circular/Duty Roster dated 31.08.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

The matter is taken up for hearing through Video Conferencing today in view of the guidelines passed by the Hon'ble High Court vide office order no. 26/DHC/2020 dated 30.07.2020.

This is an application for anticipatory bail moved U/s 438 Cr. P.C. on behalf of applicant/accused Dharamveer.

Present: Ms Suchitra Singh Chauhan, Ld. Additional Public Prosecutor for the State.

Sh. Pankaj Jaiswal, Ld. counsel for the applicant/accused has joined the proceedings through video conference.

Vide order dated 31.08.2020, IO was directed to send the reply and e-copy of FIR to the counsel for the applicant. Till today, no report on e-copy of FIR as ordered in the last order dated 31.08.2020 has been filed by the IO.

Further, neither the victim is present nor any report has been filed on the service of victim.

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**Bail Application No. 1877**

**FIR No. 805/2020**

**PS: Nihal Vihar**

**U/s: 354/354-A/509 IPC**

**State Vs. Dharamveer**

04.09.2020

Counsel for the applicant has apprised the court that the he has even sent the request to IO/ASI Padam Singh to send the copy of e-FIR to him. But IO has not responded.

In these circumstances, let notice be sent to IO/ASI Padam Singh to appear in person before the court and explain in writing as to why there is a delay in compliance of the order dated 31.08.2020. Further, IO is directed to send the copy of e-FIR to the counsel for the applicant before the next date of hearing.

It is clarified that if the IO is unable to comply with the orders, then concerned SHO shall appear personally before the court and give written explanation to the court for non-compliance of the orders.

Victim be also summoned through concerned IO/SHO for the next date of hearing.

Be listed for consideration on the present application on **05.09.2020** before concerned duty ASJ.

  
(Sugandha Aggarwal)

**Duty Additional Sessions Judge-01, West**

**Special Court Under the POCSO Act,**

**THC, Delhi.04.09.2020**

IN THE COURT OF DR. SUGANDHA AGGARWAL, DUTY ADDITIONAL SESSIONS  
JUDGE-01 (WEST), TIS HAZARI COURTS, DELHI.

Bail Application No. 1836

FIR No. 59/2020

PS: Mundka

U/s: 420/468/471 IPC

State Vs. Lokesh Sharma

04.09.2020

The undersigned has been appointed as Duty Additional Sessions Judge, vide Circular/Duty Roster dated 31.08.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

The matter is taken up for hearing through Video Conferencing today in view of the guidelines passed by the Hon'ble High Court vide office order no. 26/DHC/2020 dated 30.07.2020.

This is an application for anticipatory bail moved U/s 438 Cr. P.C. on behalf of applicant/accused Lokesh Sharma.

Present: Ms Suchitra Singh Chauhan, Ld. Additional Public Prosecutor for the State.

Sh. Pushpendu Shukla, Ld. counsel for the applicant/accused has joined the proceedings through video conference.

Reply filed by the IO. Copy supplied to counsel for applicant/accused.

Arguments on the bail application heard on behalf of both the parties.

Be listed for orders at 4.00 P. M. today itself.



(Sugandha Aggarwal)

Duty Additional Sessions Judge-01, West

Special Court Under the POCSO Act,

THC, Delhi.04.09.2020



FIR no.59/2020  
PS Mundka  
U/s 420/468/471 IPC  
State vs. Lokesh Sharma

04.09.2020  
(At 4.00pm)

**ORDER**

Present: Ms. Suchitra, Ld. Additional Public Prosecutor for the State.  
None for applicant/accused.

This is an anticipatory bail application under section 438 of Cr.P.C moved on behalf of applicant/accused Lokesh Sharma.

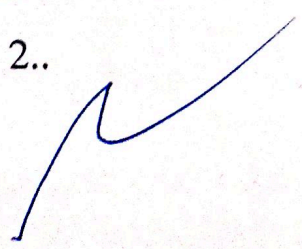
During arguments, Ld. Counsel has stated that applicant has joined investigation on each and every stage. Several times, notices were served upon him under section 41A Cr.P.C and each and every time, he has complied with the notice. Ld. Counsel has also argued that the applicant has already informed regarding the whereabouts of the vehicle in question to the police. It is stated that in these circumstances, present application be allowed.

Ld. APP for the State has vehemently opposed the application. IO has filed the detailed written reply.

I have heard and considered the contentions and have perused the record and reply filed by the IO.

IO has stated in the reply that notice under section 41A Cr.P.C was issued against the applicant, however, it is stated that

Continued on page 2..



FIR no.59/2020  
PS Mundka  
U/s 420/468/471 IPC  
State vs. Lokesh Sharma

applicant has not cooperated in the investigation and has also not joined the investigation till date. Despite service of notice, applicant has not replied to the notice. When contacted on phone, applicant stated that he cannot join the investigation due to pandemic. It is stated that owing to this conduct of the applicant, non bailable warrants are already issued against the applicant.

Once the non bailable warrants are already issued, then the relief sought in the present application cannot be considered by the court. If applicant was joining the investigation, it was incumbent upon the applicant to appear before the Ld. Trial Court and to move an application seeking cancellation of non bailable warrants. The submissions made by the counsel are contrary to the report filed by the IO. Hence, clarification is required on the said aspect. IO shall join the proceedings in person on the next date of hearing to clarify the above stated fact. Further, considering the report filed and considering that non bailable warrants are already issued against the applicant, no interim protection can be granted to the applicant.

Continued on page 3..




FIR no.59/2020  
PS Mundka  
U/s 420/468/471 IPC  
State vs. Lokesh Sharma

**Be listed for consideration before the concerned Duty ASJ on 08.09.2020.**

IO to remain present on the next date of hearing.

I also deem it fit to hear the victim/complainant before considering the application. Hence, notice of the application be sent to the victim/complainant through concerned IO/SHO for the next date of hearing.


  
(Sugandha Aggarwal)  
Duty Additional Sessions Judge-01, West,  
Special Court Under the POCSO Act,  
THC, Delhi.04.09.2020

FIR no.59/2020  
PS Mundka  
U/s 420/468/471 IPC  
State vs. Lokesh Sharma

**Be listed for consideration before the concerned Duty ASJ on 08.09.2020.**

IO to remain present on the next date of hearing.

I also deem it fit to hear the victim/complainant before considering the application. Hence, notice of the application be sent to the victim/complainant through concerned IO/SHO for the next date of hearing.

  
(Sugandha Aggarwal)  
Duty Additional Sessions Judge-01, West,  
Special Court Under the POCSO Act,  
THC, Delhi.04.09.2020



IN THE COURT OF DR. SUGANDHA AGGARWAL, DUTY ADDITIONAL SESSIONS JUDGE-01  
(WEST), TIS HAZARI COURTS, DELHI.

Bail Application No. 1951

FIR No. Not Known

PS: Kirti Nagar

U/s: Not Known

State Vs. Nanhu & Ors.

04.09.2020

Fresh bail application received. Be checked and registered.

The undersigned has been appointed as Duty Additional Sessions Judge, vide Circular/Duty Roster dated 31.08.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

The matter is taken up for hearing through Video Conferencing today in view of the guidelines passed by the Hon'ble High Court vide office order no. 26/DHC/2020 dated 30.07.2020.

This is an application for anticipatory bail moved U/s 438 Cr. P.C. on behalf of applicant/accused Nanhu.

Present: Ms Suchitra Singh Chauhan, Ld. Additional Public Prosecutor for the State.

Sh. Parmod Kumar Singh, Ld. counsel for the applicant/accused has joined the proceedings through video conference.

IO/SI Rajiv Ranjan is present in the court.

Counsel for the applicant/accused submits that he has been informed by the IO that no FIR is registered in the present matter. He further submits that in view of these circumstances, he wishes to withdraw the present application. Heard. Request is allowed

In view of the submissions made, present application is dismissed as withdrawn.

(Sugandha Aggarwal)

Duty Additional Sessions Judge-01, West

Special Court Under the POCSO Act,

THC, Delhi.04.09.2020

IN THE COURT OF DR. SUGANDHA AGGARWAL, DUTY ADDITIONAL SESSIONS  
JUDGE-01 (WEST), TIS HAZARI COURTS, DELHI.

FIR No. 22/2020

PS: Mundka

U/s: 363/376 IPC & Sec. 4 of POCSO Act

State Vs. Jeetu

04.09.2020

Fresh bail application received. Be checked and registered.

The undersigned has been appointed as Duty Additional Sessions Judge, vide Circular/Duty Roster dated 31.08.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

The matter is taken up for hearing through Video Conferencing today in view of the guidelines passed by the Hon'ble High Court vide office order no. 26/DHC/2020 dated 30.07.2020.

This is an application for regular bail moved U/s 439 Cr. P.C. on behalf of applicant/accused Jeetu.

Present: Ms Suchitra Singh Chauhan, Ld. Additional Public Prosecutor for the State.

Sh. Pardeep Kumar, Ld. counsel for the applicant/accused has joined the proceedings through video conference.

Accused is on interim bail and has joined the proceedings through video conference with his counsel.

It is informed by counsel for the accused that matter is pending under trial before the court of Dr. Archana Sinha, Ld. ASJ-06, THC, Delhi.

As per the above mentioned duty roster, application has to be considered only by the court where the trial is pending.

Hence, the present application be sent to concerned court for 05.09.2020 for consideration.

(Sugandha Aggarwal)

Duty Additional Sessions Judge-01, West

Special Court Under the POCSO Act,

THC, Delhi.04.09.2020



IN THE COURT OF DR. SUGANDHA AGGARWAL, DUTY ADDITIONAL SESSIONS  
JUDGE-01 (WEST), TIS HAZARI COURTS, DELHI.

FIR No. 501/2020

PS: Moti Nagar

U/s: 354/323/354-D/506/509/354-A IPC & Sec. 8/12 of POCSO Act  
State Vs. Kartik

04.09.2020

Fresh application for bail received under the guidelines of High Power Committee. Be checked and registered.

The undersigned has been appointed as Duty Additional Sessions Judge, vide Circular/Duty Roster dated 31.08.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

The matter is taken up for hearing through Video Conferencing today in view of the guidelines passed by the Hon'ble High Court vide office order no. 26/DHC/2020 dated 30.07.2020.

This is an application for interim bail moved U/s 439 Cr. P.C. on behalf of applicant/accused Kartik.

Present: Ms Suchitra Singh Chauhan, Ld. Additional Public Prosecutor for the State.

Rajan Bhatia, Ld. Legal Aid Counsel for the applicant/accused has joined the proceedings through video conference.

The present application has been received from the jail. The present application has been moved as per the guidelines of High Power Committee.

Let previous conviction report of accused be called from concerned IO/SHO for the next date of hearing.

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FIR No. 501/2020

PS: Moti Nagar

U/s: 354/323/354-D/506/509/354-A IPC & Sec. 8/12 of POCSO Act

State Vs. Kartik

04.09.2020

Good Conduct report of the accused be also called from concerned Jail Superintendent for the next date of hearing.

The present case involved offence under section 8/12 of POCSO Act. Hence, I deem it essential to serve notice upon the victim before deciding the present application.

Let notice be issued to the victim through IO/SHO concerned to join the proceedings on the next date of hearing.

IO shall file his reply on the next date of hearing.

Be listed for consideration on the present bail application on **07.09.2020** before concerned duty ASJ.

(Sugandha Aggarwal)

Duty Additional Sessions Judge-01, West

Special Court Under the POCSO Act,

THC, Delhi.04.09.2020



IN THE COURT OF DR. SUGANDHA AGGARWAL, DUTY ADDITIONAL SESSIONS  
JUDGE-01 (WEST), TIS HAZARI COURTS, DELHI.

FIR No. 384/2019

PS: Mundka

U/s: 363/376 IPC & Sec. 6 of POCSO Act

State Vs. Kallu

04.09.2020

The undersigned has been appointed as Duty Additional Sessions Judge, vide Circular/Duty Roster dated 31.08.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

The matter is taken up for hearing through Video Conferencing today in view of the guidelines passed by the Hon'ble High Court vide office order no. 26/DHC/2020 dated 30.07.2020.

This is an application for regular bail moved U/s 439 Cr. P.C. on behalf of applicant/accused Kallu.

Present: Ms Suchitra Singh Chauhan, Ld. Additional Public Prosecutor for the State.

Sh. Arvind Kumar, Ld. counsel for the applicant/accused has joined the proceedings through video conference.

IO/SI Lalita has joined the proceedings through video conference.

Victim has also joined the proceedings through video conference with the IO.

Reply filed by the IO. Copy supplied to counsel for applicant/accused.

Arguments on bail application heard on behalf of all the parties.

Be listed for orders at 4.00 P. M. today itself.

  
(Sugandha Aggarwal)

Duty Additional Sessions Judge-01, West

Special Court Under the POCSO Act,

THC, Delhi.04.09.2020

FIR no.0384/2019  
PS Mundka  
U/s 363/376 IPC and 6 POCSO Act  
State vs. Kale  
04.09.2020

(At 4.00pm)

**ORDER**

Present: Ms. Suchitra, Ld. Additional Public Prosecutor for the State.  
None for applicant/accused.

IO was present in the court along with victim.

This is second bail application under section 439 of Cr.P.C moved on behalf of applicant/accused Kallu.

During the hearing of the bail application, victim has stated that she has no objection, if the bail is granted to the accused. The allegations made against the applicant/accused are grave in nature. IO has stated that statement of victim under section 164 of Cr.P.C has already been recorded.

Considering the submissions made, it is imperative to consider the statement made under section 164 of Cr.P.C by the victim. Further, Ld.Counsel has raised objection to the age proof documents of the victim. Hence, it is essential to ascertain as to what documents have been collected by the IO as the age proof documents of the victim. IO shall produce the age proof documents collected during investigation and the statement under section 164 Cr.P.C of victim on the next date of hearing.

Be listed for consideration on the present bail application on 09.09.2020 before the concerned Duty ASJ.

(Sugandha Aggarwal)  
Duty Additional Sessions Judge-01, West,  
Special Court Under the POCSO Act,  
THC, Delhi.04.09.2020